Serial No. 5 Suppl. List

IN THE HIGH COURT OF JAMMU AND KASHMIR At SRINAGAR

(Through Video Conferencing)

EMG-B.A. No. 05-A/2020

Hilal Ahmad Wani

---Petitioner/Appellant(s)

Through: Mr. F. A. Wani, Adv.

V/s

Union Territory of JK

---Respondent(s)

Through: Mr B. A. Dar, Sr. AAG

CORAM:

HON'BLE MR. JUSTICE ALI MOHAMMAD MAGREY, JUDGE

ORDER

Notice.

Notice waived by Mr B. A. Dar, learned Sr. AAG on behalf of respondents.

Counter/reply within two weeks.

Pending decision in the application, the Jail Authorities shall ensure that all preventive measures for spreading of Corona Virus in the area of lodgment is taken. They shall also ensure strict adherence to the guidelines issued by the Government of India, Ministry of Home Affairs and provide the detenues all the required material for ensuring their safety.

List on 30th April 2020.

Copy of the paper book be provided to Mr. Dar, learned Sr. AAG by the Registrar Judicial through e-Mail Services to enable him to file reply.

(ALI MOHAMMAD MAGREY)
JUDGE

Srinagar 16.04.2020 Altaf